

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE, KOLKATA**

Original Application No. 182 OF 2024/EZ

In the Matter of:

HAWA

...Applicant

-Versus-

The State of Arunachal Pradesh &
Ors.

...Respondents

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M/s Thongon Stone Crusher Unit

Proprietor

	Mining, Itanagar, Government of Arunachal Pradesh		
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Date: 20th August, 2025;

Place: Rupa, Arunachal Pradesh.

Filed by:

Ghanshyam Pandey

Mr. Ghanshyam Pandey,
Advocate,
High Court at Calcutta,
M: 9686750386;
E: ghanshyamlegal@gmail.com.

[Signature]
M/s Thongon Stone Crusher Unit
Proprietor

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE, KOLKATA
Original Application No. 182 OF 2024/EZ**

In the Matter of:

HAWA

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The State of Arunachal Pradesh

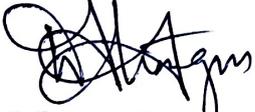
& Ors.

...Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF RESPONDENT NO. 7
(i.e. M/s. Thongon Stone Crusher)**

I, Shri Dondu Thongon s/o Late Dorjee Khandu Thongon, aged about 40 years, by occupation- Business, presently posted as Proprietor under the M/s Thongon Stone Crusher, Rupa, Arunachal Pradesh, registered office at Village, P.O., P.S.: Rupa, District: West Kameng, Arunachal Pradesh, Pin-790003, do hereby solemnly affirm and state as follows:

1. That I have made myself acquainted with the facts and circumstances of the Original Application filed by the applicant and I have thoroughly gone through all the documents pertaining to the subject matter of this instant case and I am competent vide an authorization to file the instant Affidavit before this Hon'ble Tribunal.


M/s Thongon Stone Crusher Unit
Proprietor

2. That the respondent no. 7 (shall be referred as 'answering respondent' hereinafter). That at the outset, the answering Respondent denies each & all the statements, averments and allegations contained in the captioned Original Application filed by the Applicant (pertaining to the answering respondent) which are contrary to or inconsistent with what has been stated herein below and the said contents are deemed to be specifically denied and set traversed in seriatim. That save & except what are matters of records and what has been specifically admitted hereinafter, each and every said allegations, statements, averments and contentions made in the captioned Original Application hereinafter I emphatically deny each and every contention as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.
3. With reference to statement contained in the Original Application regarding illegal crusher operations and deforestation, the answering respondent categorically denies operating illegally or and states that it holds all requisite licenses and permissions for operation of the stone crusher unit at Shersing Baw, Rupa, West Kameng District.
4. That the answering respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses and/or Consent to Operate. That the answering Respondent is duly following all the directions / guidelines issued time & again by the statutory authorities and is following all the law which are necessary to operate the industry. That the answering Respondent carries out its operation in such a way so as to protect & preserve the environment and also is committed to deliver to the consumer, products that meet


M/s The Agda Stone Crusher Unit

Proprietor

high quality specifications for which very stringent quality measures are followed by the answering Respondent in its various stages of the manufacturing process.

5. That the inspection report dated 29.05.2025 of the Arunachal Pradesh State Pollution Control Board clearly establishes that the answering respondent unit was operating with valid permissions and only minor recommendations were made for improvement which have been promptly complied with.

Copy of relevant portions of the Inspection Report is annexed herewith and marked as Annexure- R7/1.

6. That in response to the allegations regarding pollution and non-compliance, the Answering respondent respectfully submits that during the inspection conducted by the team of officers from Arunachal Pradesh State Pollution Control Board on 04/06/2025, certain observations were made against the said unit as stated below:

Observations:

- (a) During inspection, the plant was found not in operation;
- (b) The Environment display board was installed;
- (c) Permanent water sprinkler system to control dust installed at the top of crushing unit;
- (d) Conveyer Belt used for conveying crushed stone was not covered;
- (e) Natural vegetation existing in and around the stone crusher unit;
- (f) House keeping was good.

Recommendations:

M/S. Thompson Stone Crusher Unit

Proprietor

1. The conveyer belt should be closed with GCI sheet.
 2. Personnel Protective Equipment's (PPE's) should be provided to the workers;
 3. Regular water sprinklers should be done in the premises;
 4. ADC, Rupa is requested to seal the unit till all the above-mentioned recommendations are fulfilled.
7. The answering respondent states that with respect to the recommendations made by the inspection team, the answering respondent submits that it has proactively taken the following actions:

a. For dust Suppression measures:

The respondent unit has already installed Corrugated Galvanized Iron (CGI) sheets around the conveyor belt in accordance with the Arunachal Pradesh State Pollution Control Board, for further reducing the dispersion of dust.

b. Personal Protective Equipment (PPE):

All the workers/employees/staffs employed at the unit have been provided with new Personal Protective Equipment (PPE);

c. Water Sprinklers:

That at the time of inspection the water inspection was already installed and in working condition and as per the recommendation, the unit shall continue to regularly operated water sprinkling to suppress / control the dust emissions as practiced by the unit.

d. Green Belt Development:


M/s. The 1990 Stone Crusher Unit
Proprietor

The unit had already undertaken in and around the premises and a green buffer zone has been implemented and the unit undertakes to maintain, enhance and improve the surrounding environment.

Copy of the coloured photographs showing the implementation of the CGI sheets and PPE measures are annexed herewith and marked as Annexure-R7/2 Collectively.

8. That with regard to the allegations concerning environmental violations, the answering respondent submits that it has been operating in full compliance with environmental norms and has valid consents under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and as well as under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 issued by the Arunachal Pradesh State Pollution Control Board, which are valid upto 24.04.2026 vide Consent Order No. APSPCB-221/2018/TSCU/1567-71 dated 19/07/2024.

Copy of the Consent to Operate Order No. APSPCB-221/2018/TSCU/1567-71 dated 19/07/2024 is annexed hereto and marked with the Annexure R7/3.

9. The respondent states that the answering respondent has been operating with valid No Objection Certificate for establishment of Crusher Unit issued by the Department of Geology and Mining, Government of Arunachal Pradesh vide No. DGM/NOC/CU/711/2021/1542-47 dated 24th June, 2025, which is valid for one year i.e. 24th June, 2026 and also has been granted the approval of the working plan cum Environment Management of the answering respondent's unit dated 6th December, 2019 by the


Stone Crusher Unit
Proprietor

Secretary, Department of Geology & Mining, Government of Arunachal Pradesh, Itanagar.

Copy of the N.O.C. dated 24th June, 2025 and approval dated 6th December, 2019, from Department of Geology and Mining, Itanagar, Government of Arunachal Pradesh is annexed hereto and marked with the Annexure R7/4 Collectively.

10. The respondent states that the answering respondent has been operating with valid No Objection Certificate's (NOC's) for establishment of Crusher Unit issued by various authorities and institutions being NOC from Zila Parishad and Anchal Samitee, Rupa Block, dated 30th July, 2017, NOC dated 30th July, 2017, by the Tukpen Village Council, NOC cum certificate from Divisional Forest Officer, Bomdila Forest Division, Bomdila, Government of Arunachal Pradesh, Land Possession Certificate dated 19th June, 2018, by Office of the Tukpen Village Council, Rupa, West Kameng, Government of Arunachal Pradesh along with the sketch map, NOC dated 30th August, 2018, and 26th October, 2017, by the Additional Deputy Commissioner, Rupa, West Kameng, Government of Arunachal Pradesh. The unit also has valid Trade Licence vide memo no. BGA/TL RUPA/2017/013, dated 20th December, 2017, which has been renewed time and again and is valid till 31st December, 2025.

Copy of the various NOC from Zila Parishad and Anchal Samitee, Rupa Block, dated 30th July, 2017, NOC dated 30th July, 2017, by the Tukpen Village Council, NOC cum certificate from DFO, Bomdila, NOC dated 30th August, 2018, and 26th October, 2017, ADC, Rupa, Land Possession Certificate dated 19th June, 2018, by Office of the Tukpen Village Council, Rupa, along with the


M/s Thongon Stone Crusher Unit

Proprietor

sketch map, and Trade Licence dated 20th December, 2017, are annexed hereto and marked with the Annexure R7/5 Colly.

11. That the No Objection Certificate issued by the Department of Geology and Mining clearly specifies the terms and conditions which the Answering respondent has been diligently following, including maintaining distance from water bodies, implementing pollution control measures, and regular monitoring.
12. That the answering respondent, being a responsible corporate citizen, keeps a regular check by itself on the equipment installed by it in its unit and regularly analysis the parameters of ambient air, stack emissions, drinking water, sprinklers and ambient noise levels nearby the unit of the answering Respondent. That various test reports shows that the parameters of ambient air, stack emissions, drinking water, waste water and ambient noise levels are well within the prescribed limits and, therefore, the answering Respondent is duly complying with the environmental norms.
13. The respondent states that due to the closure of the unit, based on this Original Application, it has caused tremendous loss and injury not only to the unit but also to the workers/employees/staffs directly under the employment of the unit.
14. That from the afore-mentioned facts, it is clear that the answering respondent is a compliant unit and is operating its unit with all the necessary permissions, licenses, Consent to Operate and/or No Objection Certificates (NOCs). That the answering Respondent is duly following all the directions /guidelines issued time & again by


M/s Thongon Stone Crusher Unit

Proprietor

the statutory authorities and is following all the law which are necessary to operate the industry.

15. That the Answering respondent is fully committed to environmental protection and sustainable operations and has been taking all necessary steps within its powers to ensure minimal environmental impact while providing employment to local residents.
16. That I have thoroughly gone through the contents of this counter affidavit and I have fully understood the same and I am competent to file and sign the instant Affidavit before this Hon'ble Tribunal.
17. That the answering respondent (i.e. M/s Thongun Stone Crusher Unit, Proprietor- Shri Dondu Thongun) states and submits that they are ready and willing to abide by the order/s direction/s made by this Hon'ble Tribunal and has taken all possible steps to comply with the directions of the Hon'ble Tribunal and the Inspection Committee.
18. In the facts and circumstances as stated above, it is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to dismiss the Original Application being O.A. No. 182 of 2024 (EZ) titled as "*HAWA Vs. State of Arunachal Pradesh & Ors.*" filed by the Applicant in as far as it is related with the answering Respondent and/or to pass an order quashing the closure order of the unit as directed in the inspection report and/or to pass such other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.
19. I state that the statements contained in Paragraphs no. 1 to 18 are true to the best of my knowledge and belief, those made in


M/s Thongun Stone Crusher Unit
Proprietor

paragraph nos. 5, 7 to 10 are based on records and the rest are my humble submissions before this Hon'ble Tribunal.

Prepared in my office

Ghanshyam Pandey

Ghanshyam Pandey
Advocate

[Signature]
DEPONENT

Identified by

[Signature]
Advocate

BEFORE ME

LOBSANG TSERING MONOJI
ADVOCATE
Enrol. No. D/2003/12
Bomdila,
Dist. West Kameng. (A.P.)

OATH COMMISSIONER

[Signature]
21/05/25

Executive Magistrate
Rupa : West Kameng District (A.P.)



[Signature]

VERIFICATION

Verified at Rupa, Arunachal Pradesh by the deponent above named on this the 20th day of August, 2025, and say that the contents of this affidavit made in paragraph nos. 1 to 19 are true to my knowledge, those made in paragraph no. 5, 7 and 10 are information derived from records and paragraph no. 18 is my humble prayer and submissions which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.

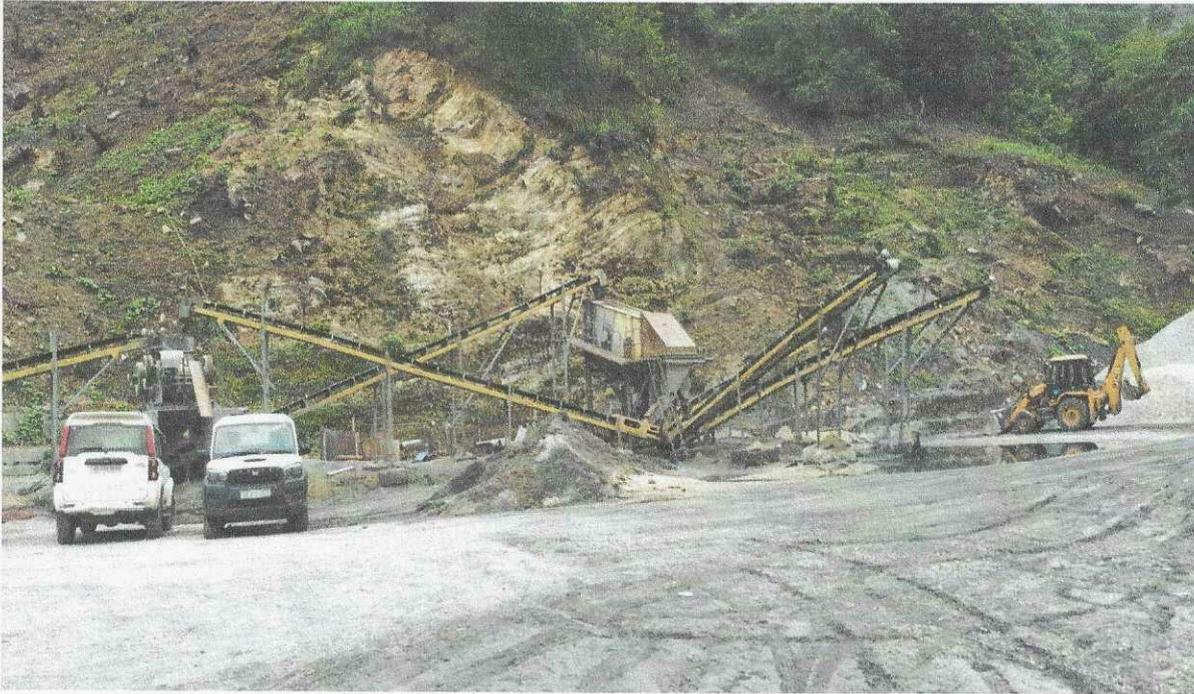


DEPONENT

Office Order No. APSPCB-227/OA No.182/2024/EZ/1078-82 dated. 29.05.2025		
Sl. No.	Particulars	Observations
1.	Name & address of the Industry	M/s Thongun Stone Crusher Unit Rupa, West Kameng District, Arunachal Pradesh
2.	Name of the Proprietor	Shri Domdu Thongun
3.	Date of Inspection	04.06.2025
4.	Nature of Industry	Stone Crusher
5.	Production capacity	80 TPH
6.	Whether location of the unit is under Industrial Estate/ Industrial Area /Private Land	Private LPC Land
7.	Status of Consent	Valid upto 22.04.2026
8.	Category of Industry (Red/Orange/Green)	"Orange category" (As per schedule VIII of the Water (Prevention & Control of Pollution) (Amendment) Rules, 2020)
9.	Observations	<ul style="list-style-type: none"> a) During inspection, the plant was found not in operation. b) The Environment display board was installed. c) Permanent water sprinkler to control dust generated was installed at the top of crushing unit. d) Conveyer belt used for conveying crushed stone was not covered. e) Natural vegetation exists in and around the stone crusher unit. f) House keeping was good.
10.	Recommendations	<ul style="list-style-type: none"> 1. The conveyer belt should be closed with GCI sheet. 2. Personal Protective Equipments (PPE's) should be provided to the workers 3. Regular water sprinkler should be done in the premises. 4. ADC, Rupa is requested to seal the unit till all the above mentioned recommendations are fulfilled.

Name and Signature of inspecting officers :

Sl.No.	Name of officers	Designation	Signature
1.	Shri Jumli Kato	Sc-B	
2.	Shri Dani Mobing	JSA	



Pic-1: View of M/s Thongun Stone Crusher Unit



Pic-2 : Water Sprinkler connected at Crusher Plant

Shri Sundhakar



Pic-3: Environmental Display Board of M/s Thongun Stone Crusher Unit.

Shri... Jannakilato



No.APSPCB-227/O.A. No.182/2024/EZ/NGT/1254-58

Date 19/6/2025

To,

Shri Dondu Thongon (Prop.)
M/s Thongun Stone Crusher Unit
Rupa, District West Kameng,
Arunachal Pradesh

Sub: Directions under Section 31 A of Air (Prevention and control of Pollution) Act, 1981 regarding violation of environmental norms.

WHEREAS, inspection of stone crusher unit was conducted by team of officers of Arunachal Pradesh State Pollution Control Board (APSPCB) on 04/06/2025. The inspection team observed the following:

1. The plant was found not in operation.
2. The environment display board was installed.
3. Permanent water sprinkler to control dust generated was installed.
4. Conveyor belt was not covered.
5. Natural vegetation exists in and around the stone crusher unit.

WHEREAS, stone crusher unit functioning without pollution control measures, pose risk of deterioration of air quality in the area and associated health hazards.

WHEREAS, the inspecting team has made the following recommendations:

1. The Conveyer belt should be closed with CGI sheet.
2. Personal Protective Equipments (PPE's) should be provided to all the workers/staffs.
3. Regular water sprinkling should be done in the premises.

NOW THEREFORE, in view of the above and in exercise of powers under section 31 A of the Air (Prevention and control of Pollution) Act, 1981, following directions are issued for compliance:

1. The unit shall be closed down with stoppage or regulation of supply of electricity, water or any other service with immediate effect till such time the unit complies with the recommendations and pollution control measures.

(Koj Rinya, IFS)

Member Secretary

Member Secretary
APSPCB
Naharlagun

No.APSPCB-227/O.A. No.182/2024/EZ/NGT/ 1254-56

Date 19/6/2025

Copy to:

1. The Deputy Commissioner, Bomdila, district West Kameng for kind information and request to seal the unit till all the above mentioned recommendations are complied with.
2. The ADC, Rupa, district West Kameng for kind information and necessary compliance.
3. Office copy.


(Koj Rinya IFS)
Member Secretary

Member Secretary
APSPCB
Naharlagun



**GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER
RUPA: DISTRICT WEST KAMENG**

No.RJ-01/2018-19/

Dated Rupa, the 19th June 2025.

ORDER

Whereas, scientists from AP State Pollution Control Board, Naharlagun made a surprise inspection of the following crusher sites near Rupa on 04/06/2025:

1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Firong Traders, Limbaktang, Rupa;
3. M/s Sange Stone Crusher, Rupa; and
4. M/s Thongon Stone Crusher Unit, Rupa.

Whereas, during the inspections though the crushers were not in operation, the APSPCB team found operating guidelines of NGT/ CPCB/ APSPCB not being complied on few grounds and accordingly recommendations were circulated; and

Therefore, in order to carry-out sealing of the units till the recommendations are complied with in toto in pursuance of APSPCB, Naharlagun letter No.APSPCB-227/O.A.182/2024/EZ/NGT dated 19/06/2025, a committee is hereby formed with the following members:

1. Smt Tsering Pentsom, EAC : Chairperson;
2. Shri Jotin Linggi, AMDO : Member; and
3. Insp P Payang, OC(PS), Rupa : Member.

(Signature)
19.6.25

(Lobsang Tsetan) APCS
Addl. Deputy Commissioner
Rupa: District West Kameng.
Addl. Deputy Commissioner
Rupa West Kameng District
Dated Rupa, Arunachal Pradesh the 19th June 2025.

Memo No.RJ-01/2018-19/

Copy to:

1. The members of the committee (by name) for compliance. Recommendations made by APSPCB team vide letter No.APSPCB-227/O.A.182/2024/EZ/NGT dated 19/06/2025 is enclosed herewith.
2. PA to DC, West Kameng district, Bomdila.
3. The Member Secretary, APSPCB, Naharlagun.
4. The AMDO, Rupa.
5. Office copy.

(Signature)
19.6.25

(Lobsang Tsetan) APCS
Addl. Deputy Commissioner
Rupa: District West Kameng.
Addl. Deputy Commissioner
Rupa West Kameng District
Arunachal Pradesh

BOARD REPORT

In compliance to the Order of Arunachal Pradesh State Pollution Control Board (APSPCB) No. APSPCB-227/O.A No. 182/2024/EZ/NGT Dated 19/06/2025 and Board constitution Order of ADC, Rupa No. RJ-01/2018-19 Dated 19/06/2025, the Board members conducted inspection of the following crusher Units under Rupa Sub-Division on 20/06/2025:

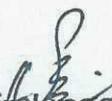
1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Firong Traders, Lingbaktang, Rupa;
3. M/s Sange Stone Crusher, Rupa; and
4. M/s Thongon Stone Crusher Unit, Rupa.

The above crusher units were found non- operational at the time of inspection and as directed by Arunachal Pradesh State Pollution Control Board the following Crusher Units were **SEALED** on 20/06/2025 (Photographs enclosed).

1. M/s Karma Traders, Shersing Baw, Rupa;
2. M/s Sange Stone Crusher, Rupa; and
3. M/s Thongon Stone Crusher Unit, Rupa.

Regarding M/s Firong Traders, Lingbaktang, Rupa, it was found that the Hobar Belt of the Unit was removed & the crusher unit has been found defunct (Photographs Enclosed).

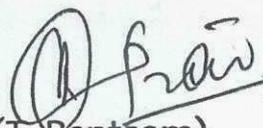
The Crusher Units listed in Sl. No. 1 to 3 were directed to comply with the Arunachal Pradesh State Pollution Control Board guidelines by 27/06/2025, failing which further action would be initiated.


(Jotin Linggi)

AMDO, Rupa

Member

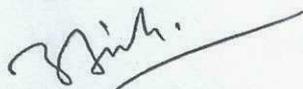
Asstt. Mineral Dev. Officer
Deptt. of Geology & Mining
Rupa, Arunachal Pradesh


(T. Pentsom)

EAC, Rupa

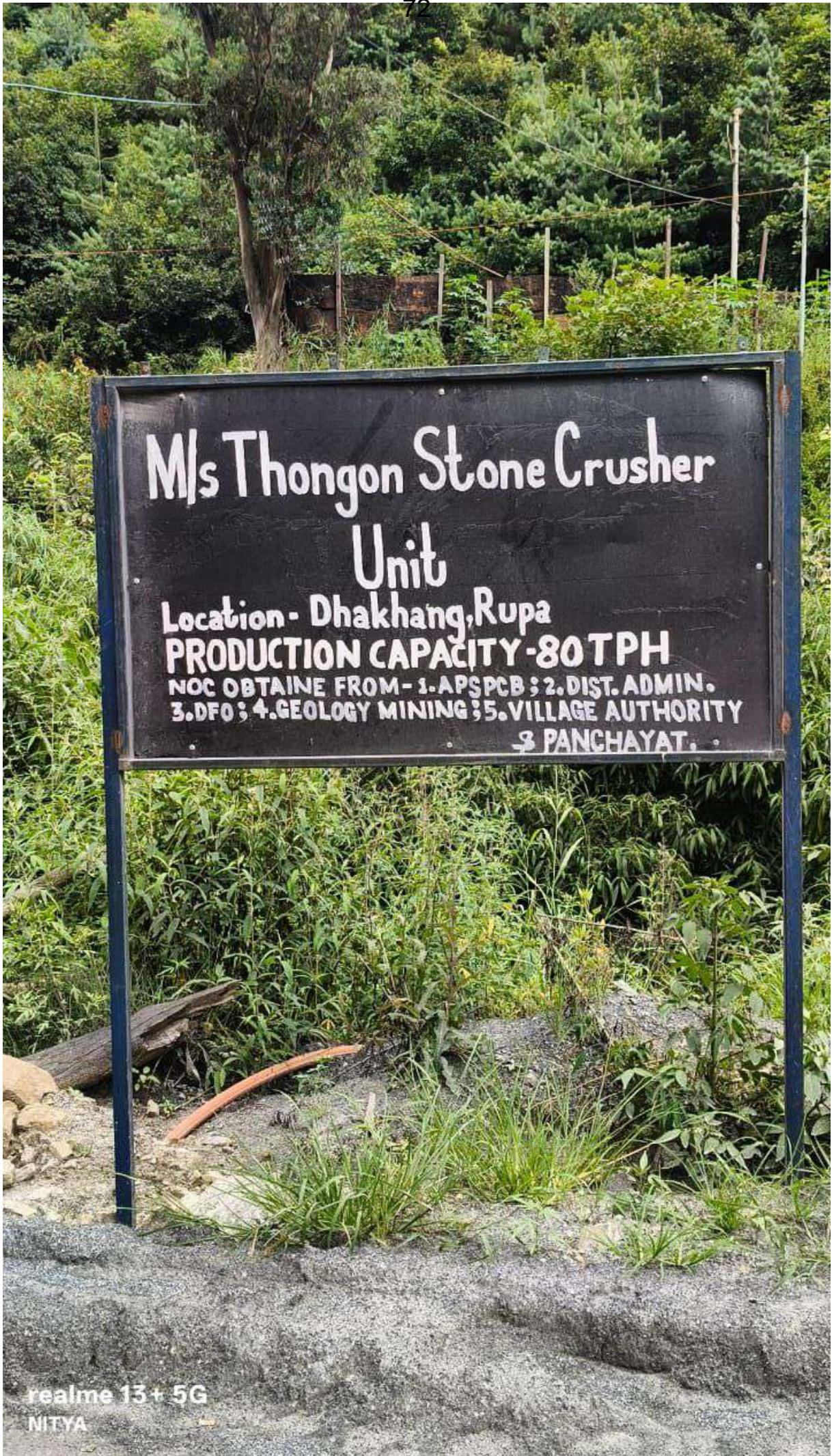
Chairperson

Extra Assl. Commissioner
Rupa : West Kameng District
Arunachal Pradesh


(Insp. P. Payang)

OC, PS, Rupa

Member
Officer In-charge
Police Station
Rupa









-Annexure R7/3-

SCHEDULE – V
[See rule 7 (1)]
ARUNACHAL PRADESH STATE POLLUTION CONTROL BOARD
GOVERNMENT OF ARUNACHAL PRADESH
NAHARLAGUN

No. APSPCB- 221/2018/TSCU/1567-71

Date: 19/07/2024

CONSENT ORDER

Consent to Establish/Operate under Section 25 / 26 of the Water (Prevention and Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, be referred as Water Act, Air Act, respectively.

Renewal of consent is hereby granted to **M/s Thongun Stone Crusher Unit**, Rupa village, District West Kameng, Arunachal Pradesh located in the area declared under the provisions of the Water Act/Air Act and Rules subject to the provisions of the Act and Rules and the orders that may be made further and subject to the following terms and conditions.

1. The Consent to establish/operate is granted for a period of Three (03) years w.e.f **23.04.2023 to 22.04.2026**, after which the applicant shall apply for renewal of consent to operate before three months from the date of expiry.
2. The Consent is valid for the manufacture of the following products/by –products with the capital investment (land, building and Plant & machinery) of Rs 193.46 Lakhs .

SLNo.	Product	Maximum Daily (in Tones)
1.	Stone Chips	80TPH

3. The industry falls under “**Orange Category**” of the Arunachal Pradesh Water (Prevention and Control of Pollution) (Amendment) Rules, 2020, as per Schedule-VIII of the Notification.
4. Conditions under Air Act:
 - (i) The applicant shall erect the chimney (s)/stack(s) of the following specifications if installed:
 Stack height for DG Set to be as per equation, → $H=h+0.2\sqrt{KVA}$,
 Where, H=Height of the Stack, h=height of the D.G. Set (0.5m)
 KVA=Capacity of the D.G Set
 The height of the chimney of DG Set should be as per above equation from the ground level.
 - (ii) The applicant shall install a comprehensive air pollution control system consisting of control measures as detailed below and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:-


 Member Secretary
 State Pollution Control Board
 Govt. of Arunachal Pradesh
 Naharlagun

**Stone
Crusher**

**Suspended
Particulate
Matter**

The standards consists of two parts:

- i) Implementation of the following Pollution Control Measures.
 - a) Dust containment cum suppression system for the equipment
 - b) Construction of wind breaking walls.
 - c) Constructions of metalled roads within the premises.
 - d) Regular cleaning and wetting of ground within the premises.
 - e) Growing of a green belt along the periphery.

ii) Quantitative standard of SPM:

The suspended particulate matter contribution value at a distance of 40 M from a controlled isolated as well as from a unit located in cluster should be less than 600mg/Nm³. The measurements are to be conducted at least twice a month for all the 12 months in a year.

Standards for emissions of air pollutants:

- | | | | |
|-----|-----------------|---------------|-------------------------|
| (a) | SPM, | Not to exceed | 600 mg/ Nm ³ |
| (b) | SO ₂ | Not to exceed | 30 µg/ m ³ |
| (c) | NO _x | Not to exceed | 30 µg/ m ³ |

- (iii) The industry shall take adequate measures for control of noise from its own sources so as to comply with the standards as may be applicable.
- (iv) Other conditions: necessary precaution should be taken to prevent from any air or noise pollution from the furnace, DG Set etc. Proper insulation should be provided to DG Set and other appliances for minimizing the noise pollution.

5. Self Monitoring Schedule:

Applicant shall get the samples of treated effluents/ emissions hazardous wastes/ leachates analyzed atleast once in 12 (twelve) month from the laboratory recognized by the SPCB/PCC/CPCB/ MoEF& CC, New Delhi and confirm to the limits stipulated. Test report shall be sent to the State Pollution Control Board/ (Analysis frequency could be different for various sources as may be specified by the Board).


 Member Secretary
 State Pollution Control Board
 Govt. of Arunachal Pradesh
 Naharlagun

3

6. Notwithstanding anything contained in this consent, the Board (APSPCB) hereby reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and make such alternation as deemed fit and stipulate any additional conditions by the Board. The APSPCB may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory.

To,

Shri Dondu Thongon (Proprietor)
M/s Thongon Stone Crusher Unit
Rupa Village, District West Kameng,
Arunachal Pradesh.


(Koj Rinya, IFS)
Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun

No. APSPCB- 221/2018/TSCU/1567-71

Dated 19/07/2024

Copy to:-

1. The Deputy Commissioner, Bomdila, District West Kameng for kind information.
2. The Director, Deptt. of Geology & Mining, Itanagar for kind information.
3. The Deputy Director of Industries, Bomdila, District West Kameng for kind information.
4. The Divisional Forest Officer, Bomdila Forest Division, District West Kameng for kind information.
5. Office copy.


(Koj Rinya, IFS)
Member Secretary
Member Secretary
State Pollution Control Board
Govt. of Arunachal Pradesh
Naharlagun



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
BOMDILA FOREST DIVISION BOMDILA

-Annexure R7/4 Colly-

27

BD/10/93/cons/Part-II/996-97
Dated Bomdila the,

06 th Dec 2019

The Secretary
Department of Geology & Mining
Govt. of Arunachal Pradesh
Itanagar

Sub:- Approval of working plan cum Environment Management of M/s Thongon Crusher Unit, Rupa

Ref:- Shri Dondu Thongon Letter No. Nil dtd

Sir,

The working plan cum Environmental Management Plan prepared and submitted by M/s Thongon Crusher Unit, PO/Ps Rupa Vill Rupa, West Kameng Distt, Arunachal Pradesh was examined and found to be feasible. The unit has been authorized by the Arunachal Pradesh State Pollution Control Board (APSPCB), Govt. of Arunachal Pradesh, Naharlagun vide No. APSPCB-221/2018/TSCU/4967-70 dtd Naharlagun 23/04/2018. The unit has all the requisite documents as per government guidelines and shall obtain necessary mineral permit issued by the Deputy Commissioner, West Kameng Distt Bomdila/ AMDO, Rupa by paying regular government revenue as per requirement.

Accordingly, the Bomdila Forest Division conveys its approval of working plan cum Environmental Management plan prepared by M/s Thongon Crusher Unit subject to the following conditions.

1. The unit shall strictly follow the guideline issued by the government of Arunachal Pradesh from time to time.
2. Necessary records shall be maintained and the units operate on valid govt. documents.
3. The unit shall be liable to inspection by govt. agencies.
4. No Crusher wastes shall be directly disposed off to natural water bodies.
5. Sufficient dust suppressant facilities shall be installed in due course with crusher premises.
6. No violation of existing forest rules shall be under taken, if found competent authority will take action without prior notice.

Yours Faithfully


Divisional Forest Officer
Bomdila Forest Division
Bomdila

Copy to:-

1. Shri Dondu Thongon, M/s Thongon Crusher Unit, Rupa for information.


Divisional Forest Officer
Bomdila Forest Division
Bomdila

- i. Manager Cum Supervisor-1 Nos
- ii. Machine Operator- 2 Nos
- iii. Skilled Workers-2 Nos
- iv. Unskilled workers-4 Nos



GOVERNMENT OF ARUNACHAL PRADESH
DEPARTMENT OF GEOLOGY AND MINING
ITANAGAR

Dated: 24th June '25

NO OBJECTION CERTIFICATE FOR ESTABLISHMENT OF CRUSHER UNIT

This is to certify that the Department of Geology and Mining has no objection in establishment of a Crusher Unit by the person as named below at the place specified herein:

- 1) **Shri Donda Tongon ,**
- 2) **M/s Thongon Stone Crusher,**
- 3) Address of registered Office: Vill: Rupa,Rupa circle,District: West Kameng.
- 4) Location of Crusher Unit: Rupa(Dhakwang),
- 5) Details of Crusher Unit:
 - a) Make :- Power Screen,
 - b) Name of Manufacturer:- Torsa,
 - c) Installation capacity: 60 TPH,
 - d) Production target as per DPR : 60 TPH,
 - e) Production capacity as per Manufacture's detail :: 37.5 in cubic mtrs,
 - f) Estimated daily power consumption:- 204 KW.

Terms and conditions: -

The No Objection Certificate is subject to the following terms and conditions:

- 1) This No Objection Certificate shall remain valid for a period of one year from date of its issue.
- 2) The No. Objection Certificate is issued only for applying consent order of the State Pollution Control Board and it does not confer any right to the Proprietor/owner of the stone crusher to extract/remove minor minerals from any area without obtaining a mining permit from the competent authority. [i.e. The Secretary (G & M) for export and DC of the district for domestic use].
- 3) Minor minerals shall be removed/extracted in accordance with the Mining Permit granted from time to time by the competent authority from the notified quarry only. Extraction and removal of minor minerals from other than notified quarry shall not only entail cancellation of the No Objection Certificate but also prosecution as per law.
- 4) Quarry activities like collection of boulders, gravels, sands etc shall not be carried out within 1 Km both upstream and downstream of any diversion structure across the river, stream, nallah for drinking water supply scheme, dams, bridges etc.
- 5) Extraction/quarrying of minor minerals shall not be beyond 3 meter depth of the surface and operation for mining/quarrying as well as operation of the crusher machine shall be between 6 AM to 6 PM.
- 6) The proprietor/owner of crusher unit shall indemnify to the Government against any claim of third parties. Neither the Geology and Mining Department nor the State Government will be responsible for such third party claims.
- 7) The minerals left after cancellation of the NOC or the mining permits shall be forfeited and such minerals shall be deemed to be the Government property and the Geology and Mining Department may dispose of such property as per law.
- 8) Felling of trees in and around the notified quarries during removal of minor minerals and at the time of establishment of stone crusher unit shall not be allowed without prior permission of competent authority.
- 9) Every types of accident during the operation of stone crusher machine and during removal/extraction of minor minerals shall be reported to the nearest police station and the Directorate of Geology and Mining.
- 10) The proprietor/owner of the stone crusher unit shall maintain proper account of daily use of minor minerals, their disposal in details and amount of goods tax paid thereon, which shall be compiled at the end of the month and submitted in the **CU Form-D** to Directorate of Geology and Mining and the Deputy Commissioner of the district before every 10th day of the month.

Continued Next Page -2

- 11) During transportation of such crushed stones from the Stone Crusher Unit to other places, pacca challan with machine numbering shall be issued by the Manager/authorized agent of the proprietor which shall have to be countersigned by the concerned AMDO.
- 12) The owner/proprietor of the crusher units ensure that all the statutory provisions of the following acts and rules are complied with during operation of crusher unit.
 - a) The Mines and Minerals (Development and Regulation) Act, 1957.
 - b) The Arunachal Pradesh Minor Minerals Concession Rules, 2020.
 - c) The Air (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
 - d) The Water (Prevention and Control of Pollution) Act, 1981 and Rules framed there under.
 - e) The Environment (Protection) 1986 and Rules framed there under.
 - f) The Noise Pollution (Regulation and Control) Rules, 2000.
- 13) No expansion to the crusher units shall be allowed or electric connection provided by the Department of Power in the extended part of the plant without prior No Objection Certificate issued to that effect from the Geology and Mining Department.
- 14) Every stone crusher owner shall ensure that the emission standards as per the statute and as notified by the State Environment and Forest Department are adhered to.
- 15) Every stone crusher owner shall adopt pollution control measures as notified by the State Environment and Forest Department or as amended from time to time.
- 16) The Geology and Mining Department may impose any such further conditions as it may deem fit for the protection and sustainable use of minor minerals.
- 17) The proprietor/owner of the crusher shall also submit a return by 10th of every month, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
- 18) The crusher owner shall allow the inspecting staff, access to the crusher and make available all records relating to operation of the crusher and verification of source of legal supply of minor minerals and stocks.

Sd/- (A.K. Singh), IAS
 Secretary (Geology & Mining)
 Govt of Arunachal Pradesh,
 Itanagar

Dated : 24th June'2025

No.DGM/NOC/CU/ 711/2021

Copy to :-

- 1) The Deputy Commissioner, Bomdila, West Kameng District for kind information please
- 2) The Addl .Deputy Commissioner, Rupa, West Kameng District, for kind information please.
- 3) The Divisional Forest Officer, Bomdila Forest Division, Bomdila, West Kameng District, for kind information please
- 4) The Member Secretary, Arunachal Pradesh State Pollution Control Board, Yupia, for kind information please,
- 5) The AMDO, Rupa, West Kameng District for information and with the direction to strictly follow the APMMCR-2020 and guidelines issued in this regard from time to time
- 6) Shri Dondu Thongon, Proprietor, M/s. Thongon Stone Crusher, Rupa village, Circle: Rupa, West Kameng District for compliance
- 7) Office Copy.


(T. Talar),
 Director (G & M)
 Govt of A.P.: Itanagar,

24.6.25

-Annexure R7/5 Colly-



NO OBJECTION CERTIFICATE (NOC)

Dated :- 30th July 2017

We the Tukpen Village Council (TVC) have no objection for establishment of crusher unit at Dhakhang, Rupa, West Kameng District, Arunachal Pradesh by Shri Dondu Thongon S/o- Lt Dorjee Khandu Thongon, permanent resident of Rupa, West Kameng District, Arunachal Pradesh.

This certificate is issued with true to the best of my knowledge and belief.


 Secretary,
 Tukpen Village Council (T.V.C.),
 Rupa.
 West Kameng Distt, (A.P.)


 Gaon Bura,
 Tukpen Village Council (T.V.C.),
 Rupa.

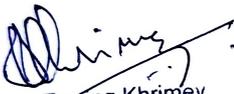
Langchu Thongdek
G. B. - I
Village - Rupa

NO OBJECTION CERTIFICATE (NOC)

Dated :- 30th July 2017

We the Members of Zila Parishad and Anchal Samitee, Rupa Block have no objection for establishment of crusher unit at Dhakhang, Rupa, West Kameng District, Arunachal Pradesh by Shri Dondu Thongon S/o- Lt Dorjee Khandu Thongon, permanent resident of Rupa, West Kameng District, Arunachal Pradesh.

This certificate is issued with true to the best of my knowledge and belief.


Mr. Dorjee Tsering Khrimy
Anchal Samiti Member
Dinik Chamchi Thingbow
Rupa, West Kameng District, A.P.

Dorjee Tsering Khrimy
Anchal Samitee Member (A.S.M)
Rupa.


Sange Tashi Thongdok
ZPM
Rupa ZP-04

West Kameng (A.P.)
Sange Tashi Thongdok,
Zila Parishad Member (Z.P.M.),
Rupa.

GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DIVISIONAL FOREST OFFICER
BOMDILA FOREST DIVISION BOMDILA



TO WHOM IT MAY CONCERN

This is to certify that 9999.6 Sq mtr (approx) of private land of Shri Dondu Thongon at D/Pani (Dhakhang) (61) village Rupa under Bomdila, West Kameng Distt, Arunachal Pradesh does not fall under any Reserve Forest, village Reserve Forest, Anchal Reserve Forest, National Park or Wildlife Sanctuary.

This reserves only the status of the land.

Place: - Bomdila

Dated: -

(CHUKHU LOMA)
Divisional Forest Officer
Bomdila Forest Division
Bomdila



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER::RUPA
WEST KAMENG DISTRICT

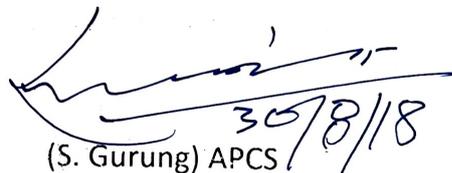
No. R/LR-01/2019-20

Dated Rupa the 30th Aug'2018.

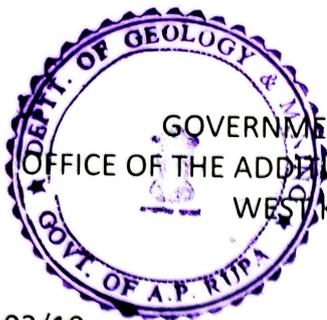
NO OBJECTION CERTIFICATE

This is to certify that this office has **no objection** for running a 'Crusher Unit' at Dhakhang area under Rupa Sub-Division by Shri Dondu Thongon, S/o- Lt Dorjee Khandu Thongon of village- Rupa, PO/PS- Rupa, West Kameng District, Arunachal Pradesh, since the clearances have been given by Bomdila Forest Division, AMDO, Rupa and TVC, Rupa.

The spot for establishment of Crusher Unit is physically verified and found suitable for running the same and is at appropriate distance from highway (BCT) road.


30/8/18

(S. Gurung) APCS
Additional Deputy Commissioner
Rupa, West Kameng District
Arunachal Pradesh
Addl. Deputy Commissioner
Rupa : West Kameng District
Arunachal Pradesh



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE ADDITIONAL DEPUTY COMMISSIONER::: RUPA
WEST KAMENG DISTRICT (A.P).

No.RGM-03/10

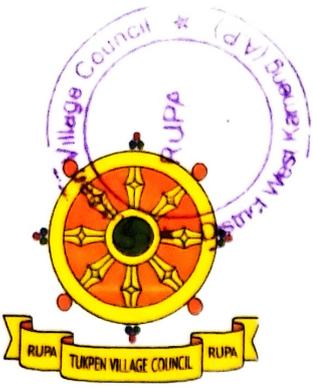
Dated Rupa the 26th Oct. 2017

NO OBJECTION CERTIFICATE

This is to certify that the proposed site for stone crusher unit at Dhakhang under Rupa circle as applied by Shri Dondu Thongon, S/o Lt. Dorjee Khandu Thongon, Village-Rupa, P/o & P/S-Rupa, West Kameng District, Arunachal Pradesh has been inspected and there is no objection in establishing the same.

(Yeshi Pema)AMDO
Rupa, West Kameng District
Arunachal Pradesh.

Astt. Mineral Dev. Officer
Deptt. of Geology & Mining
Rupa, Arunachal Pradesh



OFFICE OF THE TUKPEN VILLAGE COUNCIL

(A CONGLOMERATE OF 14 VILLAGES)
RUPA, WEST KAMENG DISTRICT
ARUNACHAL PRADESH

Ref. No. *TVC/LDC-311/18-19*

Date: *19/01/2018*

LAND POSSESSION CERTIFICATE

This is to certify that plot of land measuring 9999.6 sq mtr. as shown in the sketch at Dhakhang (61 km) under Rupa village is own by Shri Sange Karma S/o Shri Phurpa karma, Rupa, PO/PS- Rupa, West Kameng District, Arunachal Pradesh- 790003.

Description of Land

In the East :- Hilly / Slope area.
In the West :- Main Road.
In the North :- Main Road.
In the South :- Hilly/ Slope area.

Total area is 9999.6 Sq. Mtr.

It is also certified that the land is our ancestor land and free from all incumbencies.

This certificate is issued with true to the best of my knowledge and belief.

[Signature]
Gaon Bura
Rupa Village, *ongchi*
West Kameng District, A.P.

09/06/2018

[Signature]
Secretary
Tukpen Village Council
West Kameng District, A.P.
Rupa
West Kameng Distt, (A.P.)

SKETCH MAP OF PRIVATE LAND OF SHRI SANGE KARMA AT DHAKHAG(61), RUPA, WEST KAMENG DISTRICT, A.P.

HILLSLOPED AREA

HILLSLOPED AREA



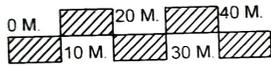
PRIVATE LAND OF SHRI NETAN DORJEE THONGDOK

PRIVATE LAND OF SHRI SANGE KARMA

AREA= 9999.60 Sq.M.

POSITION-N 27° 13'24"
-E 92° 24'21"

PRIVATE LAND OF SHRI RINCHIN DORJEE KARMA



SCALE

SMALL NALAH

BRTF ROAD

WAY TO TENGA-RUPA

WAY TO BONDILA

[Signature]
SECRETARY
Tukpen Village Council
Rupa, Dist - W/ Kameng (A.P)

[Signature]
Nawang Norbu Khitmei
H.G.B. Rupa Village
West Kameng (A. P)

[Signature]
JUNIOR ENGINEER
RWS-RUPA, WEST KAMENG.A.P.



GOVERNMENT OF ARUNACHAL PRADESH
OFFICE OF THE DEPUTY COMMISSIONER
WEST KAMENG DISTRICT
BOMDILA

TRADING LICENCE

NO. BGD/TL RUPA/2017/013 Date 20-12-2017

Shri/smt/Miss/M/S (Name in full) DONDU THONSON
permanent resident of _____ Vill RUPA
PO/PS RUPA District WEST KAMENG (A.P) is hereby
authorized to trade in the name and style of M/S THONSON
CRUSHER UNIT and to run the business of (Name of trade item
with corresponding approved rate and renewal fee):-

Sl. No.	Trade	Approved Rate (in ₹)	Renewal fee (in ₹)
i	STONE CRUSHER/		
ii	GRINDING UNIT.	10,000/-	5,000/-
iii			
iv			
v			
vi			
Total		10,000/-	5,000/-

at RUPA his/her shop No _____
constructed on land allotted vide Govt. Order No. _____
dtd _____ subject to the conditions printed over leaf and tendering an
undertaking in prescribed format. The licence has deposited ₹ 6150/-
in to H/A "0070-OAS" vide Treasury Challan No 12165 dtd 23.1.19
The licence is valid up to 31.12.2019

2019
Trade Development Officer
For Deputy Commissioner
West Kameng District
Bomdila (A.P.)

Sd/- Deputy Commissioner
West Kameng District,
Govt. of Arunachal Pradesh
Bomdila

The licence has deposited ₹ 5000/- as renewal fee
 and ₹ _____ as late fees, fines etc. deposited through
 Treasury Challan No. 6690 dated 31/12/2024
 Validity Extended upto 31.12.2025

[Signature]
 08/01/25
 Signature with date
 Rupa West Kameng District
 Arunachal Pradesh

The licence has deposited ₹ _____ as renewal fee
 and ₹ _____ as late fees, fines etc. deposited through
 Treasury Challan No. _____ dated _____
 Validity Extended upto _____

Signature with date

The licence has deposited ₹ _____ as renewal fee
 and ₹ _____ as late fees, fines etc. deposited through
 Treasury Challan No. _____ dated _____
 Validity Extended upto _____

Signature with date

The licence has deposited ₹ _____ as renewal fee
 and ₹ _____ as late fees, fines etc. deposited through
 Treasury Challan No. _____ dated _____
 Validity Extended upto _____

Signature with date



भारत सरकार
Govt. of India
सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय
MINISTRY OF MICRO, SMALL & MEDIUM ENTERPRISES

MSME
सूक्ष्म, लघु और मध्यम उद्यम
MICRO, SMALL & MEDIUM ENTERPRISES



उद्योग आधार



Udyog Aadhaar

B

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	AR15B0000012		

Udyog Aadhaar Registration Certificate

Udyog Aadhaar Number AR15B0000012

Name of Enterprise THONGON CRUSHER UNIT

Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	RUPA	DHAKHANG	RUPA	RUPA	RUPA	790003	ARUNACHAL PRADESH	WEST KAMENG

Official Address of Enterprise

RUPA, DHAKHANG, RUPA, RUPA, RUPA

District WEST KAMENG

State ARUNACHAL PRADESH

PIN 790003

Mobile No: 8729896906

Email: lakpatseringtamang@gmail.com

Date of commencement

20/12/2017

Major Activity

MANUFACTURING

Enterprise Type

Small

Previous Registration details-if any

::

National Industry Classification Code

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	23 - Manufacture of other non-metallic mineral products	2396 - Cutting, shaping and finishing of stone	23960 - Cutting, shaping and finishing of stone	Manufacturing

Acknowledgement

Date of Filing

22/06/2018

Date of Printing

22/06/2018

Disclaimer: This is computer generated statement, no signature required.

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Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 12AIWPT1818P3ZF

1.	Legal Name	DONDU THONGON			
2.	Trade Name, if any	M/S THONGON CRUSHER UNIT			
3.	Constitution of Business	Proprietorship			
4.	Address of Principal Place of Business	RUPA, RUPA, RUPA, RUPA, West Kameng, Arunachal Pradesh, 790003			
5.	Date of Liability	23/01/2020			
6.	Period of Validity	From	23/01/2020	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	29/01/2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 29/01/2020 .